

(Investigation) for enquiry and report. The Director of Inspection (Investigation) has reported that the Commissioner of Income-tax, Bihar is making detailed enquiries and action warranted under the law will be taken in all these cases.]

काले धन का पता लगाया जाना

1295. श्री नरसिंह नारायण पांडे :

श्री गोविन्दराव रामचन्द्र

म्हैसेकर : †

श्री कलराज मिश्र :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि गत लगभग तीन वर्षों में काले धन का पता लगाने के लिए देश के विभिन्न भागों में अनेक तलाशियाँ ली गई हैं; यदि हाँ, तो उनके क्या परिणाम निकले हैं ;

(ख) क्या छापे मारने के बाद कोई कार्यवाही की गई है, यदि हाँ, तो कितने छापे मारे गये हैं और उन पर क्या कार्यवाही की गई; और

(ग) क्या यह सच है कि काले धन का पता लगाने के लिए शहरी तथा ग्रामीण दोनों क्षेत्रों में निजी सम्पत्ति का बड़े पैमाने पर सर्वेक्षण किये जाने का प्रस्ताव है; यदि हाँ, तो उसका ब्यौरा क्या है ?

Unearthing of black money

1295. SHRI NARSINGH NARAIN PANDEY:

SHRI G. R. MHAISEKAR:

SHRI KALRAJ MISHRA:

Will the Minister of FINANCE be pleased to state:

† [] English translation.

(a) whether it is a fact that many searches in the past three years or so have been made to unearth black money in various parts of the country; if so, what are the results thereof;

(b) whether any action after the raid, has been taken; if so, what is the number of raids made and what action has been taken thereon; and

(c) whether it is a fact that there is a proposal to conduct massive survey of private property both in urban and rural areas to unearth black money; if so, what are the details thereof?]

वित्त मंत्रालय में उपमंत्री (श्री मदनभाई बरोट) : (क) और (ख). जी, हाँ। छिपाई गई आय और धन का पता लगाने के लिए, आयकर विभाग ने वित्तीय वर्ष 1977-78, 1978-79 और 1979-80 के दौरान, निम्न-लिखित तलाशियाँ लीं :-

(लाख रुपयों में)

वित्तीय वर्ष	तलाशियों की संख्या	पकड़ी गई परिसम्पत्तियों का मूल्य
1977-78	617	353
1978-79	1345	512.31
1979-80	2109	1214.68

तलाशी की कार्यवाही के बाद, आयकर विभाग ने सम्बन्धित मामलों की गहराई से जांच करती प्रारम्भ कर दी है। इन मामलों में कर-निर्धारण शीघ्रता से पूरा करने और जिस आय और धन पर कर का अपवचन किया गया उस पर कर लगाने के लिए आयकर अधिकारियों को भी अनुदेश जारी किए गए हैं। उपयुक्त

मामलों में, अर्थ-दण्ड लगाने और इस्तगाले की कार्यवाही आरम्भ की जायगी ।

(ग) जो व्यक्ति कर योग्य आय/धन रखते हैं परन्तु जो कर की अदायगी नहीं कर रहे हैं, उनका पता लगाने के लिए और वर्तमान कर-दाताओं के सम्बन्ध में सूचना एकत्र करने के लिए सर्वेक्षण कार्यवाही, जिसमें शहरी क्षेत्र तथा ग्रामीण क्षेत्रों की सम्पत्तियों का सर्वेक्षण शामिल है, तेज कर दी गई है । वित्तीय वर्ष 1979-80 के दौरान 81,746 आयकर निर्धारितियों को और

7,722 धन कर निर्धारितियों को कर-निर्धारण / पुनः कर-निर्धारण नोटिस जारी किए गए । इस अवधि के दौरान, 1,53,219 नये आयकर निर्धारितियों ने और 5,784 नये धन कर निर्धारितियों ने स्वेच्छा से विवरणियां दाखिल कीं ।

[THE DEPUTY MINISTER IN THE! MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) and (b) Yes, Sir. During the financial year, 1977-78, 1978-79 and 1979-80, the Income-tax Department conducted the following searches for unearthing concealed income and wealth: —

(Rs. in lakhs)

Financial year	No. of searches	Value of assets seized.
1977-78	617	353
1978-79	1345	512.31
1979-80	2109	1214.68

Following the search operations, the Income-tax Department has taken up the concerned cases for deep investigation. Instructions have also been issued to Income-tax Officers to complete the assessments in these cases expeditiously and to bring to tax the escaped income and wealth. In appropriate cases, action will be taken to impose penalty and launch prosecution.

(c) For detecting persons having taxable income/wealth but who are not paying tax and for collecting information about existing tax-payers, survey operations, including survey of properties in urban as well as rural areas, have been intensified. During the financial year 1979-80, notices for assessment/re-assessment were issued to 81,746 Income-tax assesseees and 7,722 Wealth-tax assesseees. During this period 1,53,219 new Income-tax assesseees find 5,784 new Wealth-tax assesseees /lied voluntary returns.]

Construction of Civil Airport at Gorakhpur

1296. SHRI NARSINGH NARAIN PANDEY: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether there is any proposal under Government's Consideration for the construction of Civil Airport at Gorakhpur; and

(b) if so, what action Government propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI CHANDULAL CHANDRAKAR): (a) No, Sir.

(b) Does not arise.

Production of Handloom cloth for the Weaker Section

1297. SHRI NARASINGH NARAIN PANDEY: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that thousands of Handloom factories have

†[] English translation.